[श्री मूल बन्द शगा]

फोर्सकुल नहीं है तो इसकी स्टैट्यूटरी बैक्ति क्या है । मैं जानना बाहता ह श्रापका इस तरह की इस्टीटयशन जो काम करती हैं उनके पास पनिशमेट की क्या पार्वस होती हैं ? उनके पास यह पावर रहना बहुत जरूरी होता है। धारने जो प्रेस कौसिल के लिए एथिक्स स्रोर मारन्स रखे हैं उनको कैसे मेनटेन किया जायेगा ? दूसरी बात मै यह जानना चाहना ह कि इसमें जो जनंलिस्ट्स होते हैं, एडीटसं होते है उनमे बहमन किसका होना चाहिए ? मै समझता ह बहुमत जर्नलिम्ट्स का होना चाहिए । मै पुछता ह धनर ब्राजादी नही रही तो फिर जिल्दगों का मजा हो क्या है। में पुछता ह यह लोग क्या करते हैं ? यह कुछ लोगों की ही खबरे छापते है. उन्हीं की बातों को सुनते हैं लेकिन इस देश के करोड़ो लोगों की बात कीन मुनेगा ? इमलिए मैं चाहता ह कि इस कौंसिल का ग्राप इफेक्टिव भ्रीर फोर्मफल बनाये नाकि स्वतन्त्र रूप से जनना के जो विचार है उनको प्रकट किया जा सके।

SHRI DHARAM BIR SINHA Mr. Chairman, Sir, about Samachar Bharti Shri Limaye has raised certain points I can only say this that he himself is aware that various State Government hold 75 per cent of shares in Samachar Bharti. Although we know that there have been complaints of serious lapses about Samachar Bharti, to which Shri Limaye has made a reference, we could not interfere into the working of it because of the fear of being charged with interfering with it. That is why we have withheld the temptation of action in this regard.

I would definitely seek his cooperation and help, indeed if he also would be able to persuade Shri Jayaprakash. Narain in this connection. We would also try our best to put Samachar Bharti on healthy lines.

I would like to say one more thing. I refer to what my friend, Shri Pandey said in regard to the newspapers and bias in political reporting. All I can say is that my party the Congresss Party or for that matter, this Government has had no mercy. We ourselves have suffered more from political bias against us from the newspapers. Not only to-day but even during the last three to four years. The problems within my party and the Government are magnified hundred times even thousand times in the newspapers That is all what I haveto say.

MR CHAIRMAN ग्रब मैं इस बिला का मजरी के लिए पेश करुगा !

मवाल यह है .

'That the Bill be passed"

The motion uas adopted.

16 49 hrs

STATUTORY RESOLUTION RE DIS-APPROVAL OF INDIAN IRON AND STEEL COMPANY (TAK-ING OVER OF MANAGEMENT) AMENDMENT ORDINANCE.

AND

INDIAN IRON AND STEEL COM-PANY (TAKING OVER OF MA-NAGEMENT) AMENDMENT BILL

MR. CHAIRMAN

सब प्रायरन ऐंड स्टील कम्पनी में सम्बन्धित प्राडिनेंन्स जिम पर श्री मधु निमये का स्टैट्यूटरी रेजोल्यूणन है, गौर किया जायेगा। श्री मधु मिलये।

277

बी मधु लिलये (बाका) : मैं प्रस्ताव करता ह कि:

"This House disaproves of the Indian Iron and Steel Company (Taking over of Management) Amendment Ordinance, 1974 (Ordinance No. 4 of 1974, promulgated by the President on the 28th June, 1974"

समापति महोदय. यह श्रध्यादेश इस बात का प्रमाण है कि सरकार कभी लम्बान की दृष्टि मे चीजो पर नहीं मोचनी । जब इंडियन ग्रायरन ऐर स्टील कम्पनी के इल्लाम को मरकार ने भ्रपने हाब में लिया तो सरकार का यह अनमान या कि दो माल के प्रन्दर कम्पनी को हम लोग ठीक ठाक करेंगे । हालाकि जब इन्होंने इस कापनी के मैनेजमेट को लिया नव जो उत्पादन की शक्ति थी उमका केवल 22 प्रतिशत मात्र उत्पादन हो रहा था । तो इनना उत्पादन गिरमे के बाद सरकार को यह मान कर चलना चाहिये था कि इस कारकाने को ठीक करने में बहुत समय लगेगा । लेकिन यह दो साल का विधेयक लेकर झाये हैं ग्रीर इस का नतीजा हथा कि जब यह दो माल की मियाद 14 जलाई. को खत्म होने की स्थिति उत्पन्न हो गई थी तो इन की भींद खनी ग्रीर चृकि संसद उस समय रीसेस मे थी. इन्ही ने भव्यादेश के अरिये इस की मियाद की भीर तीन साल बढाया । तो मैं मंत्री महोदय, ते सब मे पहले इस बान का नुलासा चाहता हूं कि जब बजट सब चल रहा या तो क्या मैनेजमेंट ने या इस्पात

मंत्रालय के लोगों ने मजी जी को यह जानकारी नहीं दी थी कि इंडियन ग्रायरन भीर स्टील का मामला भ्रभी तक ठीक नहीं हुआ है, उस में श्रीर समय लगेगा? भगर उन को जानकारी दी गई थी तो क्या बजह है कि वजट सब में हो इस विधेयक को ले कर यह सदन के सामने नही ग्राये ? हर हालन में मझे ऐसा लगना है कि सरकार की कोई दीर्ध-कालीन नीभि नहीं होती है। तो मैं ग्रार से कहना चाहता है. मेरे शस्दी की नोट कीजिये कि तीन साल मे भी यह मामला ठीक नहीं होने वाला है छीर फिर नया विधेयक या ग्रध्यादेश ले कर माप को समद के सामने माना होगा । मरी समझ में नहीं श्वाना जब इस को माप हाथ में ले ही रहे है तो मब बापस देने की बात न मोचियं प्राह्वेट लोगो के हाथ मे । इस का हमेशा के लिये लीजिये प्रार हमेशा के लिये यह मामना श्राप खन्म बर दीजिये।

278.

मनापित जी, ब्रध्यादेश के माथ ब्रोर इस विधेयक के साथ दो साल के इन के काय का रिट्य सदन के सामने रखना चाहिये था उनकां कहना चाहिये था कि दो साल में इस को सुधारने के लिये क्या किया ?' पैदाबार बढाने के लिये क्या किया ? जो व्यवस्थापक ब्रौर मजदूरों के शिले होते हैं उन को मुधारने के लिये क्या किया ? कम्पना की ब्राधिक बीर विलीय स्थित को मुखारने के लिये क्या किया, ब्राधुनिकीकरण के लिये क्या किया ? इस की सारी जानकारी सदक्ष को देनी चाहिये थी।

[अर्थ मध् लिमये]

जब भाषरन और म्डील कम्पनी निजी बोब में बी तो सब से बड़ी ज़िकाबत जो मेरे पास आपती भी वह स्क्रीय के बारे में भी। कहा जाता या कि जो स्क्रीय को मेचा जाता है उसमे बड़े पैमाने पर चोरी हो रही है। हो -रर्कंग को भेवने के बारे में कीन मी नई प्रणालिया, सरकारी क्षेत्र में कारखाना भाने के बाद चाल की गई हैं, उस की जानकारी -मती को देनी चाहिये। लेकिन मैं ने यह स्ता है कि कम्पनी बाले पहले मोचने थे कि रुकैय को बेचने से 80 लाख ए० मिलेगा. लेकिन जब भीकान किया गया तो । करोड 41 लाख रु० प्राप्त हथा । भीर जब दूसरे लीट का भीवणन किया गया तो उस मे 1 लाख रु० प्राप्त हमा । करोट 55 ती इस से साफ है कि धीक्शन के जरिये भविक आमदनी भाप को हो रही है। तो इस ग्रांक्णन प्रणाली को सधारने के लिये भीर क्या कदम उठाये जा सकते हैं इस के बारे में भी मदन को विश्वास में लेना चाहिये क्यों कि इन में लाखों र० का घोटाला .हमेशा होता रहा है, श्रीर इस की सही जानकारी हम को मिलनी चाहिये। केवल कम्पनी मरकारी मैनेजमेट मे प्राने मे स्थिति सुधरनी है, ऐसी बान नहीं है । क्या भन्नी महोदय इस बात में इन्कार कर सकते हैं कि करवेला, जिलाई ग्रीर दर्गाप्र में जो धक्छा स्टील या धक्ते स्टील प्रोपक्ट बनते है जन को इनफीरियर घोषित कर के माल निकासा जाता है और बड़ी माल व्यक्त मे खेंचा जाता है। तो क्या आई० उस० की०

में भी इन तरह के काम इन दिनों में चल रहे हैं ? क्या इस की रोवंने का प्रयास किया जारहा है ?

जहां भाई० एस० को० मे पैदावार वढाने की झावश्यकता है, उसका उपयोग भी ठीक होना चाहिये। आज सबेरे ही सवाल उठा या कि इस्पात एक ऐसी की करे कि जिस की हमारे भौद्योकियी तरण के लिये, हमारे कृषि की पैदाबार के लिये बड़ी ब्रावण्यकता है भीर उस का इस्तेमाल ठीक दग ऐसे करता वाहिये। गलन कामो के लिये इस्तेमाच नही होना चाहिये। इस के बारे में प्रगर मेरे साथी दश्वते बोर्नेगे नो मबेरे बहु जो प्रश्न उठाना बाहते थे उस की तफसीत भाप के मामने पेश करेथे । लेकिन मकी महोदय का यहले भी मैं ने पूछा था शाज बम्बई जैसे गहर मे 20, 25, 30 मजिल की जो घट्टायिकाये बन रही है उस में सीमेट और स्टोल का बड़े पैमाने पर द्रुपयोग होता है और मैं नही समझता, राष्ट्रीय हित मे, ऐसे कामी का बरीयता मिलनी चाहिये । मन्नी महोतय ने पिछनी बार मुझ से कहा कि इस के नार विवार किया जा रहा है। तो मैं आशा करना ह कि बहा वह साहि एस० की। में वह पैदावार बढाने की बात कहेंगे साथ माध जो स्टोल पैदा होगा सरकारी क्षेत्र मे उसका जो इस्तमाल है वह मही दत में धीर राष्ट्रीय हित को देष्टि से जो आवश्यक गाम है उन्हों कामों के लियं होगा इस की धोर भी वह ध्यान देगे. ्रेमी मैं बाशा करना हु।

दी उदाहरण मेरे मामन ग्राये है बम्बई में जी बैक वे रिपलेभेशन की गोजना Iron & Steel Co.

है जिस को मैं यहां कई बार उठा चुका हू इस स्कीम के तहन जो केन्द्र की जमीन है इस की चोरी कर के ग्रीर वहें उड़े लोगों को वह वेच कर यह ग्रहु निकाये खडी की जा रही है। प्रभी ग्रभी जो 16 प्लीट्स बेचे गये है उस में 2 करोड़ २० लाख की रिण्यन दी गई। उस को तो भ्राप रोक नहीं सकते हैं, बान्। मन्त्री को होई दिलचर्म्या नहीं है। लेक्नि यदि ग्राप यह नियम बनाते है कि ेमी ब्रट्डालिकाबां के लिये एक किलो भी स्टील नहीं मिलेगी तो यह जो रिश्वत भीर चोरो का मामला है यह मब खन्म हो जायगः। तो प्राज मै मन्नो महोदय मे चाहता ह कि इस के बारे में सरकारी नीति का बह ऐलान करे क्षि उत्पादन बढाने का एक काम है ग्रीर जो पैदाबार है उस का मही इस्तेमान यह दूसरा काम है।

ग्रव दूसरा सवाल मोटर कारखाने का है। यह हैवी इडस्ट्री में यह झाना है आप के मदालय मे नहीं है मण्डली लिमिटेर की . (बुछ सदस्यों के हमने पर) 50,000. श्राप नांगों को बाना की या मारुती का नाम लेते ही या तो हनी प्राती है या काध थ्राता है। **धाई**० भ्राई० एमर कोर पैदादार बढाने का काम हम को करना है, लेकिन माथ माथ चूकि पैदावार बढाने की प्रक्रिया पर कुछ न कुछ निमिटेशन्स द्या ही जाने है इसलिये स्टील के इस्तेमाल के बारे में भी हम को सोचना चाहिये। मारुनि लिमिटेड को पवास हजार मोटर गाडियां बनाने का लाइमेंस दिवा गया है । क्या धाप यह सोचते हैं कि इस के लिये जो स्टील कोटा

दिया जाएना यह इस्पात का सदुपयोग होगा ? इसके बारे में भापको, मभारति महोदय, सरकार के ऊपर स्ट्रिश्चर्ज पाम करने चाहियें। ग्रापत्कालीन स्थिति मे इस नरह इस्यात का दुरुप्रोग करना कहा तक उनित सीर मुनामिव है ? इसलियं मैं चाहन ह कि बहा मत्री महोदय इस्पात के उत्पादन का खयाल रखे वहा त्रिनरण के बारे में भी काई कड़ी व्यवस्था करे।

17 hrs

इस्पान के जो कारधाने है उनके बारे मे ग्राप जानने है कि कुछ ना भावजनिक वस्पनियों के लिए और अन्य कामों के लिए इस्पान का वितरण होता है---25-30 परमेट इम्पान चाहे वह भिनाई का हो, दुगांपर का हो, राउडकेला का हो था इमको में बनने वाला हो। क्यायह मही मही है कि २६-५० परसेट ब्राप प्रव्हेट ट्रेड को देने हैं ? क्यायह भी सही नहीं है कि कई बार धापका मैनेअमेट भीर रेल मत्रालय दोनो मिल जाते है भापस मे भौर कर्जो नामों के उत्पर स्टील एलाट कर दिया जाता है, कभी कभी स्टील एलाट किया जाता है बस्वई के पने पर भीर वह रास्ने मे ही उनार लिया जाना है धीर सारा ब्लैकमार्किट में चला जाता है 'इसको' के अन्दर जो वितरण व्यवस्था है स्था उसके ऊपर ग्रापकी निगरानी है धौर क्या ऐसे कामों के लिए स्टील चला नही जाता है? इसका घापने क्या इनजाम किया है ? कापडिया गुप की ग्रकसर हमारे प्रिय रखन दास मुनी मेरे साथ चर्चा किया करते हैं। कुछ साल पहली की यह बात है । उनको इम और बैरल बनाने के लिए स्टील गीट्स का कोटा दिया गया । ग्राज भी उनको कोटा मिलता होगा । 'इसको से भी मिलता होगा । इसका खुलासा मैं चाहता हं कि ग्राप करें । क्या यह मही नही है कि इम ग्रीर बैरल बनाने के बजाय यह इस्पात की चादरें ये लोग ग्लैकमार्किट मे बेच डालते है । इस पर दो तीन भी प्रतिशत का प्रिमियम चल रहा है । इसी तरह से मकैप के बारे मे ग्राप कडाई बरते । इस्पात के वितरण के बारे मे कडाई बरते । इस्पात के वितरण के बारे मे कडाई करते, इस्पात के युज के बारे मे , एउ-यूज के बारे मे भी कडाई बरने ।

'इसको' की जो कम्पनी है उस मे ऋस बक्त नियक्तियों को लेकर बहुन विवाद म्बदा हो गया है । मैं जानना चाहता ह 'कि क्या 'इसको' के मरकार के हाथ में झाने के बाद कोई नई रिक्टमेट पालिसी अपनाई गई है क्योंकि जब निजी क्षेत्र में 'इसकी' कम्पनी थी उम वक्त कहा जाता है कि इस में नौकरी देने के लिए पांच छ हजार रूपया रिश्वन का लिया जाना था। क्या सरकारी क्षेत्र में ग्राने के बाद जो नई रिक्टमेंट पालिमी ब्यापने चाल की है क्या उसके तहत इस तरह के गलन काम बन्द हो गए है ? ग्रंगर बन्द नहीं हुए है तो क्या इनकैस्टीगेटिंग एजमीज की भदद से इनको दन्द करने का आपने कार्ट प्रयास किया के व इसके बारे मे भी खनामा होना नाहिए ।

इसको कम्पनी में कंट्रैक्ट सिस्टम की एक बहुत खतरनाक व्यवस्था थी जिस के खलते जो कांट्रैक्ट लेंबर रहती थी उनको ठीक मजदूरी बगैरह नही दी जाती थी । आप इसको तीन माल के लिए अपने हाथ में ले रहे हैं। मैं तो चाहता ह कि हमेशा के लिए लें । इस कांट्रैक्ट प्रणाली को आप समाप्त करें। अगर मजदूरों को सही मजदूरी मिलेगी, उनका महयोग प्राप्त करने की कोई व्यवस्था आपने की नो आपका उत्पादन भी बढेगा और लेवर भी मन्तृष्ट होगी । विना मजदूरों को सही मजदूरी हिना मजदूरों को तिस्मादारी अपने कि उत्पादन वढाने की जो जिस्मादारी अपने लिए उत्पादन वढाने की जो जिस्मादारी अपने ली है उन्प जिस्मोदारों को आप परा नहीं कर पार, रें।

चेयर भैन की नियक्ति के बारे में बहुन झगड चल रहा है। मेरी यह राय है कि नियक्तियो और ट्रामफर वर्गेस्ह के थारे मे हम लोगो को दखल नही देना चाहिये। द्यगर किमो व्यक्ति का द्याप किमी विदेशी कम्पनी को छोड़ कर सरकारी भेव की मदद करने के लिए बुजाने है तो ग्रामको उसको गोच समझ कर बुलाना चाहिये सौर बुलाने के बाद उसके साथ दुर्व्यवहार नहीं करना च हिए । ग्रगर झापको लगना है कि वह भादभी भ्रयोग्य है , नामायर है नी क्यो ग्राप उसको बुलाने हैं। लेकिन जब प्रावत दे कर बलाने है तो जनकी टेपट का, गण वत्ता का पुरा पुरा झापको इस्लेमाल करना च।हिये । मैं चाहता ह कि मैरिट के आधार पर , सिदानों ने धाधार पर चयन होने. चाहिए।, नियमितया होनी चाहिए। लेकिन

मैं जानता हं कि पैरवी के घाधार पर बह भरकार चलती है, इनक्लएंस पेडिनग के ब्रागर पर चलती है बीर इस में चनामो नरह के प्रेशक मंत्रालय के उत्पर । इन तमाभ चीजो को बन्द के पक्ष में हं। एक बात सिद्धान्त के तौर पर कहना चाहता हं, किसी क्यक्तिकी चर्चा नहीं करना चाहता। आज सरकारी क्षेत्र के लिये प्रच्छे लोग नहीं मिल रहें हैं। दूसरी बात यत है कि मरकार मे यह प्रवृत्ति है कि यह निणय नहीं लेना चाहती है और वह इसलिये कि निर्णय लेने में जिम्मे-दारी भाती है भौर भाज जिम्मेदारी कोई सेना नही चाहता है। जिम्मेदारी का क्सिटान्त जब तक ग्राप सरकार में ग्रीर खास कर पब्लिक ग्रडग्टेकिंग्ज में जारी नहीं करेंगे, सुधार नहीं प्रायेगा । प्रच्छा काम किया तो उसका उसको फल नही देंगें, शाबाश नही कहेंने और गलत किया तो उसके लिये दोष नहीं देगे उसको, तब तक काम सुबाद ढग से नहीं चल सकेगा। इस में डडा चलतः हैं। धमरीका मे-उसको फायर किया जाता हैं। लंकिन हमारे भयोग्य यहा व्यक्ति को प्रामोशन दी जाती है. ही इज किक्ड धपस्टेय में। यह हम लोगो की नीति है। इसमे कुछ नहीं होगा। पब्लिक अंडरटेकिन्स की जो खराब हालत है इसमें परमनल पालिसी बहत महत्व एखती है। इस वान्ते बहुत सोच कर प्राप सिजेक्शन करें। मझे याद है बहुत साल पहने--यह एड मिनिस्ट्रेटिव मर्विस वर्गरह तो ग्रा मकी बात है--हमारे दल मे श्री झच्यत पटक मंधन झादि लोग जब हुआ करते थे तो उसी समय मरकार

को कहते थे कि इकोनोमिक मिविल मर्विस चालू की जाए और उसमें ऐसें सभी लोगों को लें जिनको दो तीन साल का विजिनेस का अनुभव हो, जवानी में उनको ले, फिर उनको ट्रेन माप करें, पहले वे बाहर थोडा अनुभव प्राप्त करे, फिर उनको प्रशिक्षण आप दें, बाद मे उनको मौका दें और निर्णय लेने की निर्णय शवित झाप उनमे पैदा करे। इस तरह की मिलेक्शन पालिसी,रिकृटमेंटपा सी आप अपनायगे तो मेरा ड्याल है कि इसको जो कारोबार है उनमे हम लोग तरक्की कर पायेगे।

प्यास लगने के बाद कुझा खोदने का काम ही भ्राप ग्राज तक करते भ्रा रहे हैं। दो नीन दिनस मैं सरकार को यही सलाह देता भ्रा रहा हू। प्यास लगने के बहुत पहले में ही ग्रापको कुमा खोदना चाहिये। इस बात का ग्राप विचार करें कि प्यास तो इन्सान को लगती है इस वास्ते कुमा भी पहले से ही खोदना चाहिये।

MR CHAIRMAN: Resolution moved

"This House disaproves of the Indian Iron and Steel Company (Taking over of Management) Amendment Ordinance, 1974 (Ordinance No. 4 of 1974) promulgated by the President on the 28th June 1974."

THE MINISTER OF STEEL AND MINES (SHRI K. D MALAVIYA):
Sir, I beg to move.

"That the Bill to amend the Indian Iron and Steel Company (Taking over of Management) Act, 1972, as passed by Rajya Sabha, be taken into consideration"

MR CHAIRMAN Motion moved

'That the Bull to amend the Indian Iron and Steel Company (Taking over of Management) Act 1972 as passed by Rajya Sabha be taken into consideration"

SHRI SOMNATH CHATTERJEE (Burdwan) Mr Chairman Sir I consider this to be a very important measure because Indian Iron and Steel Company occupies a place of importance in the steel sector of this country Sir when the late Steel Minister announced the decision to take over the management of this Company he said

'Steel production is an area which is crucial to development and the country could not possibly watch the deteriorating state of affairs in HSCO

and that

The management of IISCO had been unable to halt the steady deterioration of the production prospects apart from bringing about any improvement. There has been no recognition on their part of the urgency of implementing schemes for the modernisation of the industry and its expansion."

I fail to understand how all these schemes could be put into effect when the takeover was only for two years. Necessarily the Government had to come forward with this Bill to extend the period of take-over. I do not know how within even this extended period of three years the condition of this company which was steadily brought to a decline by the previous management could be rectified, with

all the complications and all the capital investment required for modernisation etc I hope the minister satisty us whether three years sufficient to do this Of course, we have never understood why intially it was for two years We have certainly no objection to the extention of the period of management, subject to what I say with regard to its actual day to day management and the policy of manageent But it was known previously that two years were insufficient during the course of the management Then why did the Government issue an ordinance instead of bringing a Bill in the last session itself? It is rather unfortunate that this Government takes recourse to issuance of ordinances as a matter of course When an ordinance is issued it is incumbent on the Government to give a statement explaining the circumstances which necessitated its promulg ition you go through this statement which has been issued, the main reason given is that it has not been possible to achieve so many things within a period of two years but not a word is mentioned in it to justify any change in the management I wish to cmphasise this point. In the garh of seeking extension of the period of management, you are changing lock stock at 1 harrel the entire principle of management laid down in the initial Act by the late Shri Mohan Kumaramangalam While suddenly within two years have you changed the very basis of Act management? When the intia' was passed the Custodian Mr Ray. was then Deputy Managing Director of Metal Box and Co a very known concern in the private sector He was getting a salary of Rs per month with a lot of perquisites and was entitled to a pension on the basis of his position of Rs 2500 per month on reaching the age of 50 He was only 42 when at the request of the late Steel Minister he joined IISCO It has been admitted in this statement that

"Since the take-over of the management, a number of steps have heep taken to reorganise and streamline the administrative structure, and that substantial progress has been made, but a good deal still remains to be done."

That was when, not even two years have elapsed, or perhaps it has just elapsed.

So from the statement it appears that the management that has been introduced by the first take-over Act has achieved something. So far as the steps taken by the Custodian are concerned, they are in the right direction as appears from the statement issued and circulated by the Ministry how unfair it has been that in the Statement of Objects and Reasons of this Bill which was introduced in the Rajya Sabha it has been stated that the arrangement of having a Custodian and the Advisory Board has not been found to be satisfactory and it was proposed that during the extended pethe Board of Management should be constituted to run the management. Nothing has been indicated in the other satement regarding the issue of the Ordinance as to the circumstances, and in what way, management by the Custodian was unsatisfactory, so far as the Government and the interests of the undertaking are concerned Here I am not pleading for the Custodian hecause he has already left the organisation You say you want to provide good management to these concerns That is why the management was taken over and you invited these people to make sacrifices and come and run them. Now because of the bureaucratic structure of functioning Delhi, you throw them away just like that and you do not think of their future. Is this the way you going to attract good and talented people to these concerns? The basic object of the take-over was good management and proper management. have not nationalised them; you have taken them over for the purpose of providing better management. Do not forget that. For providing that better

management you invited talented people who were previously associated with good European concerns. they were really talented people, you would not have invited them. you cannot treat them like untouchables because they were previously associated with European concerns.

So far as the Custodian and the previous Advisory Board are concerned, there are certain things which have to be noticed. One is that there has been increase in production after the takeover It is necessary for us to rememher that the Indian Iron and Steel undertaking does not consist solely of the plant for production of steel. There are collieries and kulta works which very much form part of the undertakings Now the functioning of the steel sector has not certainly gone down; it has improved. So, far as the functioning of the kulti works and coal mines are concerned, they are very much better. I am sure the hon Minister will not deny all these things.

As Shri Limave has also mentioned. during the management of the Custodian and the Advisory Board, for the first time the recruitment policy has been formulated. So far as the sale of scrap was concerned, it was beehive of vested interests Recruitment was being done without a recruitment policy at the sweet will of persons who were in the old management, some of whom have continued with glorified status. The sale of scrap went up from Rs 80 lakhs to Rs. 141 crores

Here I will quote only one instance. Previously the Company's Cinema was being leased at the rate of Rs 700 per month. Because of the auctioned held hy the Custodian and the Advisory Board, it fetched Rs 5,500 per month.

There have been several improvements. So far as the functioning of the erstwhile Custodian is concerned. may I place certain facts before the House because we are considering the

Iron & Steel Co. [Shri Somnath Chatterjee]

St. Res. and Indian

management also. I would like to quote-I shall indicate the source later on:

"Mr. Ray mainly attempted to set right some of the old, if I may use the word, corrupt practices which undercut the deep-entrenched vested interests and obviously when their interests were injured, they appeared to have entered into a mood of retaliation...

Mr. Ray introduced the system of auction, not only of open auction, but of a systematic way of auction which is prevalent and which always takes care of preventing such corruption or possible corruption.

Mr. Ray obviously got into the bad books of such entrenched interests there who used to buy scrap through negotiation and, therefore, it could be one of causes for the tension that grew there and which caused some situation against Mr Ray "

Then about the system of recruitment, it gays:

"Obviously, there was no system of recruitment. They appointed whomsoever they liked. As House is aware today even in a public sector undertaking it is imposible to appint anybody ..."

Similarly, various things have been said.

I was quoting our present Minister. This is what he has said only a few days back about the performance of Mr. Ray, the erstwhile Custodian.

How this Custodian and others have been treated by this Government? Unceremoniously, you drive him away. Instead of acknowledging the services he has referred and the substantial contribution he has made by making personal sacrifices to a considerable extent, you shabbily treat him. Overnight you issue an Ordinance whereby he becomes an ex-Custodian. This is the way this Government has dealt with this gentleman. Overnight, operation of this Ordinance, he becomes an ex-Custodian. He COSES completely his job. He is not even asked to tender his resignation before this was introduced. This is the way it is being done.

What I am trying to submit is that this is not a way in which you can justify your taking over the management of a concern like this which has a definite position in an important sector, the steel sector, of this country. Some sort of an excuse was given that there was another gentleman who was not pulling on well with the Custodian and, therefore, something had to be That was engineered by the bureaucrats in Delhi It is taken as an excuse for the purpose of finding scapegoats for justifying bad performance of the Ministry at the Centre.

As I said, the present Minister himself has commended the achievements of this concern during the previous management. But, it seems, so far as the management policy is concerned. actually the Minister hiself is a silent spectator. His bureaucratic set-up the Secretary, has become more powerful than the Minister himself. He is very munch under the influence of his ministerial set up.

I would like to know how will the proposed changes help in the improvement of the management which was progressing on somewhat sound lines. If you had guide-lines to give to the previous management, you could have given the guidelines By changing lock stock and harrel, the management that was given not even a two-years trial --you commend them and bring for ward a set of management-how is it going to achieve better performance in future? I would like to know, how instead of a whole-time Custodian. part-time Administrator will help in better management of this important

concern, instead of a whole-time custodian, you have got a partime administrator, who is also Chairman of the Hindustan Steel Ltd., who is also Chairman, I believe, of the Plant He can correct me if I am wrong. How can the same man who has to look after so many important undertakings, including an undertaking like the HSL look after properly the management and the affairs of the Indian Iron and Steel? This is another method of making another scape-goat as they made of the old custodian. They want to make the new administrator another scapegoat, to find excuses to drive him away from the steel sector. I shall come to that as to what is the reason behind the systematic ouster of important and competent people in the steel sector, in the public sector. This is because somebody wants to arrogate to himself ail the powers and functions in steel industry and constituted himself as the overlord

Everybody knows that in this country as new organisation has been set up, called the Steel Authority of India Ltd. when it was set up, it was said that the proposed holding company would operate as a flexible instrument for the development of the industry, the object of creating this corporate giant was not to enforce rigid control but to bring into existence coordinated thinking and direction for the iron and steel sector; the holding company would give broad directions to the operating units which would have a large measure of autonomy.

So far as this Steel Authority is concerned its Chairman is the present Secretary of the Steel Ministry. What has been the performance of SAIL itself? I am quoting from a well known paper, The Hindu; this had appeared a few days back:

"There have been more antics than determined organisational action to improve production on the part of the top brass in SAIL in the past 1½ years. There have been trapeze acts

galore and talk of high aims, But pretty little work has been done to improve the working of the factories on the ground or the coking coalmines underground."

When the entire complex of the national steel industry was brought under the control of SAIL, it was hoped, that besides tidding the industry of the deadening effects of bureaucracy, it would provide an institutional framework under which an integrated steel programme would be revived as a national enterprise. But the only thing that the SAIL has achieved so far is to obtain or extract, if I may say so, a better price for steel. Now it has become the biggest monolith in this country.

17.29 hrs.

[Shri Jagannathrao Joshi in the Chair]

I say, the SAIL, under its present management, under the chairmanship of its present Chairman has very little positive achievement to show in its performance. It has tended to be enmeshed in hureaucratic routine and the established grooves. It has encouraged unhealthy competition among the different units. Competition is good but it should be a healthy competition. What is happening is that, so far as different units are concerned, instead of giving them more and more autonomy, rigid control is being sought to be enforced from the top. So far as SAIL is concerned, it has taken up too much time with the futile and petty exercises to establish alibis for nonperformance and failures rather than with mobilising and galvanising national resources in manpower I am quoting from another material. newspaper. So far as this SAIL concerned, the expectation it held out of making profits has been belied. A price-rise was allowed when they could not increase production and when we are talking of inflation in the country. a price-rise in a most important commodity in the country was allowed so as to show that they were making a

(Shri Somnath Chatterjee)

larger realisation on steel and getting a higher price.

The wonderful management of SAIL has been that while there is a scarcity of steel in the country for important development projects, there was a glut in stocks of steel with the plants. There could not be any movement. At one point of time five lakhs tonnes of steel piled up in the different plants and with a view to get rid of this stock, it was planned that exports of steel should be allowed now. This is the working of SAIL under which the steel industry is put and of the production which was expected to be only 5.4 million tonnes which is a modest estimate, now the revised estimate is 4.3 million tonnes-please correct me if my figures are wrong-which is lower than the figure of 1972.

So far as the hon. Minister, Shri Malaviya is concerned, he has himself said and I am quoting him as it appeared in the newspapers and I did not find any contradiction:

"The holding companies have become too big. They have to shed some burden and more powers and responsibility would have to be given to individual units."

Now, what has been done is that a new brain-wave has come m SAIL, namely, now to kill the HSL, it is proposed to be split up into three organinisations for the management of the three plants at Bhilai, Rourkela and Durgapur. The reason which has been put forward is that the units will become more autonomous as centres for decision-making, it will isolate performance from the good one and it will generate a healthy competition among the companies. These are usual arguments which will appear in any management text-book which are never translated into action much less the SAU. has any intention or capacity

to achieve it. It cannot do it. A very curious thing, the reason which is put forward is that the HSL has become a monolith. It is just like the pot cauing the kettle black. The SAIL has become a bigger monolith having enormous control over the entire steel industry including the inputs industry. I am told that now almost the day to day decision m regard to HSL are being taken at Delhi and in fact the headquarters of HSL has been transferred to Delhi because SAIL wants to control the day to day activity and control and management of HSL. It is not a question of giving more autonomy to the units but they want to arrogate more and more powers and they are not given even the minimum autonomy to take decision for the purpose of running the industry. Instead of developing what is known as an industrial culture, the SAIL has brought about and perpetuated a civil service culture in the steel industry in the country. The SAIL has miserably failed in the sphere of developing a federal structure and in this regard, has achieved notoriety in creating muddles m coal, power, transportation and the steel industries.

So far as the Board of Management is being constituted. I would like the hon. Minister to explain to us, as I indicated, how the new change could bring about a better result in performance, how a part-time administrator could do it better and what was the difficulty in the Advisory Board and the Custodian. I am making it clear, not that you must continue Mr. X or Mr. Y or Mr. Z. I am not on that. I want the hon, Minister to satisfy the country that you done it for the real benefit of company and the country, not satisfying the fads of any particular individual, however powerful he may He might occupy an important position in the steel set up on sectoral set-up that you have created but that cannot be the only sort justification for tinkering

problem. I think the hon. Minister will go into this aspect and try satisfy us on this point. And, about the new management board constituted, we would like to know whether members are to be given specific jobs, whether they are technically qualified and what sort of activities they will be entrusted with. We would like to know what guidelines will be Don't given from Delhi. bring in SAIL in that. So far as labour representation is concerned, a particular gentleman is selected, I have nothing against him personally. What we wish to point out is only this that have to find out as to who is representative of labour. Let not Government decide beforehand who will be the leader, whom they want represent and all that. Let them introduce a system of finding out either by vote or by ballot who really represents majority of the workers. I am not asking you should select particular union, X or Y or Z or give weightage to particular trade union. What we say is that proper weightage should be there who has majo rity support. Whatever outstanding problems of workmen are should be looked into and the contract labour should be abolished. recruitment policy should be such a policy should be properly formulated and continued Jobs should not be given either as a matter political favour nor should it be left to vagaries of particular individuals however powerful they may be.

We support the Bill in so far #3 it provides for extension of the period of management but we think even three years will not be sufficient. You should have sufficient foresight even now. But as far as the Bill seeks to interfere with the previous management we are not satisfied that what is being now introduced will be better. I request the Minister to consider all these points and to see that the management is done properlу.

MR. CHAIRMAN: The total time alltotted is two hours. If the hon. Members keep this m mind, we may be able to accommodate more hon. Members. Mr. Swaran Singh Sokhi.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU-RAIAH): We are very much short of time. The Bill has to become Act and receive the President's sent.

SHRI SOMNATH CHATTERJEE: No more slip.

SHRI K. RAGHU RAMAIAH: It is my duty to mention. I would grateful if it is passed tomorrow.

SHRI SOMNATH CHATTERJEE: Yes.

SHRI K. RAGHU RAMAIAH: is not so easy, tomorrow is Friday and our official time is limited. I request the cooperation of the House to see that this Bill is passed, tomorrow. I will be very grateful indeed for this. 1 - 4

SARDAR SWARAN SINGH SOKHI (Jamshedpur): This is an Amendment Bill to amend the taking of Indian Iron and Steel Company Limited (Takmg over of Manage-1972, to which I have ment) Act, given four amendments. Seeing the statement of the Minister, explaining the circumstances which necessitated the promulgation of the Indian Iron and Steel Company Amendment Ordinance 1974, I an: really surprised why again the hon'ble Steel Minister has come forward for extension of three years with effect from the 14th July. 1974,---perhaps under pressure from the Secretary of the Steel and Mines Ministry, who has made a mess the steel plants.

Sir, the Steel Minister has recently that the Indian Iron and Steel Co. Ltd., Burnpur was established fifty years ago, that is, some time [Sardar Swaran Singh Sokhi]

in 1924, which is incorrect. I do not know who gave him this information. Actually the IISCO's Steel Plant at Burnpur was established 10 years later than the Tata Iron and Steel Co. Ltd.. in the year 1917 and TISCO at Jamshedpur in 1907.

This is still written on the Gate of the Plant, just opposite Burnpur Roilway Station. I think he never cared to visit the Plant through that gate, which is generally used by the workers and labour of the HSCO Plant.

Sir, when the taking over the Management Bill, of Indian Iron and Steel Co., at Burnpur came up for approval of Lok Sabha in 1972, I objected the taking over of this Plant for two years which is a matter of record and can be ascertained from the proceedings of the House. My point of objection was, why the Government 18 taking over this Plant only for years, instead of nationali-ation it straightway ir public interest. But, the then Steel Minister did not care to listen to me. I clearly told the House at that time that in two years, the management cannot even repur the machinery of the steel plant, even it may spend any amount of money on it, because I know the Indian Iron and Steel Co. Ltd., since 1948 and 115 functioning as well since then

The result is that the Steel Minister, Shri K. D. Malaviya, has come for approval of this august House for extension of three years more on certain grounds which, according to me are baseless. I do not agree with the statement that the takeover of the Steel Plant at Burnpur was only due to deterioration in the condition of the Plant, and replacement over a period of years.

As you know, Sir, any steel plant or any Mill cannot run for half a century or more without proper maintenance. You cannot even run a bicycle without proper maintenance, even for a year. The Plant has got most uptodate Blast Furance, Coke Oven and other Mills, much more modern than TISCO. How TISCO at Jamshedpur is running which was established ten years earlier than IISCO. In that case, why don't you take over Tata Iron and Steel Co. Ltd., at Jamshedpur too when you are going to give money for expansion to TISCO very shortly which is much more older than IISCO and giving more production than this steel plant to their rated capacity.

Sir, it is not that the Plant only runs itself, but there should be proper Management having good labour relations, and not as the bureaucrats are running the public sector plants today.

Sir, after takeover about Rs. 10 crores were spent, but in spite of that, the production has gone down by 50 per cent. Why? I want to know from the hon. Minister and he should give a categorical reply. It is public money you spend. What sort of re organisation and streamlining you have done after take over. The old corrupt officers are still there, I told. Why has there been no increase in production? What substantial progress has been made there-whether it is only on paper? Who made the assessment of the entire plant before takeover, because now you have stated in the statement and I quote,

"On actually taking down some of the items of the equipment, the condition was found to be much worse than anticipated."

Such officers who are responsible for such wrong assessment, should be suspended forthwith pending enquiry and should be dismissed.

I hereby again suggest that this plant should be immediately nationalised instead of wasting more time and money on it. Another point that I have is this. One member of the Management Board should be nominated from amongst the labour. That means "actual worker" who may be an elected member of the only one recognised labour union of the company.

With these words, I support this

*SHRI E. R. KRISHNAN (Salem): Mr. Chairman, Sir, I rise to express my views on The Indian Iron and Steel Company (Taking over of Management) Amendment Bill, 1974.

originally the control management of IISCO was taken over by the Government for a period of two years. It was not unknown to the Government that this two-year period would lapse on 14th July, 1974. During this period, the Government, while administering this undertaking, have come to know the deficiencies in the day-to-day working. In seite of that, the President promulgated an Ordinance only on 28th June, 1974 extending the period of Government's control by three more years. If the Government had brought forward a Bill of this nature during the last Budget Session of this House, which was not impossible for them to do. one Presidential Proclamation could have been avoided. I condemn the Government's way of issuing Presiden_ tial Ordinances at the last minute.

I regret that the Government have not, even now, come with a Bill nationalising IISCO. I also wonder from where the Government are getting novel ideas of legislating. Now the Government's two-year control period is over. Since the Government feel that they should control the management of IISCO for a further period, it is being extended by three years. After three years also, if it is felt necessary that the period of control should be extended, it will be extended by two years by a directive and again by two years, if

necessary. However, the total period of control would not be beyond 10 years. This is the substance of Clause 3 of this Amending Bill.

Sir, this Government are committed to the establishment of egalitarian society in the country. I wonder whether the Government are determined to achieve this laudable objective only in this manner.

While replying to the date in the Rajya Sabha, Shri K. D. Malavia enumerated the problems that beset Government in nationalising HSCO. He has pointed out there are a large number of shareholders and the Government, at this juncture of unprecedented financial stringency, do not have that much resource to pay to the sharcholders, I would like to make a suggestion here. Recently, the Government have enacted a law on compulsory deposit. On the basis of this law, the money that should be given to the sharebelders can be put in a compulsory deposit. Taking recourse to this, the Government can nationalise HSCO immediately.

There is also no need to pay any compensation to the erstwhile management of HSCO. Shri K. D. Malavia has himself stated in the Rajya Sabha that at the time of taking over the control of management of HSCO., the unit was a junk. So there is no need to pay any compensation to a junk.

I would like to know what the Government propose to do after 19 years. I want to know this from the hon. Minister because of certain reasonable apprehension: The Government propose to invest a sum Rs. 50 crores for rejuvenating HSCO during this period. Will the Government, after 10 years, hand it over to the cratwhile management or will the Government nationalise it? In case the Government decide to nationalise

[Shri E. R. Krishnan]

it, then they will certainly be confronted with certain problems. After repairing and modernising the unit. after augmenting substantially the production, naturally the value assets would have gone up. What would the Government do, if the management demanded a huge compensation on the basis of the current value of the assets of the undertaking? Similarly, the value of shares of IISCO would also have picked up considerably. Naturally the Government would have to pay many times more than what they would now pay to the shareholders. If Government decide to hand it over to the erstwhile management, then all the benefits would accrue to the management,

Sir, I would like to know how the Government would solve the problems which are sure to arise later. When I see a Bill of this nature, I begin to feel whether such a legislation is being brought forward by the Government in the interest and general welfare of the common people of our country or in the interest of capitalists and monopoly industrialists of nur country. If the Government do not want to waste tax-payers' money, if the Government want to ensure that the core sector steel industry is in the public sector, if the Government want to augment steel production substantially and meet the growing needs of the country-steel is always in short supply-then, the Government must bring forward a Bill in this very session of Lok Sabha for nationalising IISCO.

With these words, I conclude

SHRI VASANT SATHE (Akola). I want to make only one point and it is this. Yesterday, we were discussing the Industries (Develonment and Regulation) (Amendment) Bill asking for extension of time. At that time also it was stated that this policy of piece-meal take-over under some Act and then asking for further extension

was self-defeating, because one cannot make any investments in these undertakings during this period. If one makes any investments, that adds to the assets of the undertaking and increases its value. And tomorow when you want to nationalise, you will have to pay heavier compensation as in the case of the textile mills, for example. So, I would like to know what protection is there.

Government then say that they cannot give money to the shareholders. As the hon. Minister himself had stated, the value of the shares had come down practically to zero when they had taken it over first. Why did they not think in terms of taking it over completely? The hon. Minister says that the machinery was junk, according to him, and the written down value of the assets must have come down to zero by that time and so also the value of the shares. So, why did they not think in terms of completely taking it over, or what is called, nationalising this concern? could have prepared a plan, a plan of good management, a plan of investment of capital in machinery and a plan also for having workers' participation and cooperation, a full-fledged plan in short to boost the production which is such a dire necessity in the country today. Why are Government not thinking in these terms" It appears so clear to commonsense that this ought to be done not only in IISCO but in the case of the other undertakings also,

The hon. Minister had asked some of us to go and see Durgapur. We have gone and seen Durgapur also, and we feel that in all our steel mil's today, if only we could achieve even 75 per cent of the rated capacity, we shall be saving Rs. 700 crores in terms of foreign exchange. What tremendous things it would mean! I am asking only for 75 per cent of the rated capacity to be achieved. In regard to

whatever coordination they want, the major factor is the labour problem.

SHRI MADHU LIMAYE: He is not asking for 100 per cent?

SHRI VASANT SATHE, I am prepared to be satisfied with even 75 per cent foday.

The most important factor is participation of labour. It is labour alone which can accomplish the miracle. For heaven's sake, as I have been repeatedly saying, the best thing to have this is by cuting across trade union rivalry. We can do this by asking the employees to forget their bias for this or that union; let us give an opportunity to the employers and ask them to elect their own 1epresentatives right from the shop evel to the management level. After they come into the management, we must tell them that thereafter their wages or remuneration or bonus would be linked with production. Let as put this responsibility on them and take the employees into conadence and they will be able to accomplish the miracle. No wizard whether in the SAIL or any other place can do this. The only people who can do it are the employees or the workers. So, please for heaven's sake, let the hon. Minister take them mto confidence when they want to corganise the management, nationalise it as soon as possible.

भी भोगेन्द्र झा (जयनगर) : यह जो विधेयक झाया है इससे मुझे बहुन निराशा हुई है । आशा यह बी और जैसा कंसलटेटिव कमेटी में भी एक मन से यह नय हुआ था और मरकार से सफारिश की गई थी कि इसका राष्ट्रीयकरण कर दिया जाए लेकिन बैसा न करके उसी टेक शोवर को झाप और आगे बढ़ा रहे हैं । इसकी वजह से जो खुटियां अभी है, पूंजी लगाने में विकास हैं वे बनी रहेंगी और बाव में जब राष्ट्रीकरण का सवाल आयेगा और मुआवजा देने का सवाल आयेगा तो उसमें भी दिक्कते होंगी, धगर यही ब्यवस्था रह गई तब । अकर मरवार बदल गई तब हुमरी बात है । इस वारते में समझता हू कि मौजूदा टेक ओवर को आगे बढाने का जो प्रस्ताव है वह निराणाजनक कदम है और यह काम जो हमने उम्मीद की थी उसके मुताबिक नहीं है ।

कुछ दिन पहले तक हमारे देश में जें। करोडपति है उनके प्रचार और उनके सम म ग्रेसब थे और धाम तौर में ग्रेपब्लिक. मेक्टर के खिलाफ बोलना प्रपना कर्नक्य समझते थे। लेकिन कपड़ा मिलों की मिमाल ही ग्राप ले। भी में ऊपर जो मिल ली गई है वे सभी बेकाए पड़ी थी कोई दो साल मे कोई वार माल में घीर कोई घाठ मान में। लेकिन पहले ही माल हमने देखा है कि मरकार इारा उन मिलों को भवने हाथ थे सेते ही गडबडी, बदइन्तजामी भौर भ्रष्टाचार बादि मबके बावजूद लगभग मभी कपड़ा मिली ने मनाफा कमा कर झापको दिया है। चंकि ये मिले बेकार पड़ी थी इस बास्ते यह एक राष्ट्रीय क्षति हो रही भी 1 करोड़पतियों को भी इम कारण में मनाफा नहीं हो एहा था क्यों कि वे बेकार पड़ी थी। माथ ही ग्राप यह भी देखें कि पब्लिक मेक्टर गंडर-टेकिंग ने पिछले माल के मुकाबले में अपना म्ताफा दो गुना बढाया है। ऐसी भवस्था में---मै ममझना हुं कि---धात्म विश्वास के साथ कदम धारो बढाने की आवश्यकता थं. [र्था भोगेन्द्र सः]

St Res. and Indian

Iron & Steel Co.

भीर राष्ट्रीयकरण करने की भावश्यकता थी। लेकिन रास्ते मे भाग कहते है कि कुछ बाधार्य हैं। मेरा शक है इसमे एक बहुत बड़ी बाधा टिमको की रही है टाटा एक बहुत बढ़ी बाध। श्रापके गस्ते मे रहे है। टिमको कवाब में हड़ी के समान है। बहा पर टाटा का व्यक्तिगत प्रवन्ध है, उसक व्यक्तिगत मिलकियत है जमशेदपुर मे। यब उसके एक घोर राउडकेला है इसरी तरफ बोकारो है तीसरी तरफ दुर्गा-पूर है। प्रव चिक इन तीनों के बीचोबीच जो स्मिक्तगत प्रवन्ध है उसके चलने जो हमे बोडो बहत खबरे मिलनी है उनके श्राधार पर हम कह सकते है कि पब्लिक मैक्टर के इम्यात कारखानी का लाभदायक तरीके में क्ल पाना बड़ा कठिन है। कारण यह है कि पब्लिक मैक्टर की ओर में कोई प्राइवेट मैक्टर वाले को कुरप्ट मही कर सबना है जब कि प्राइवेट मैक्टर बाला जो है वह भ्रष्ट नरीके प्रपत्ना करके पब्लिक मैटनर वाले को क्रएट कर मकता है । धगर मरकार की टाटा में इतनी ज्यादा महस्वत है तो मै चाहता हं कि जिस तरह से आपने एयर इंडिया का चेयरमन टाटा को बना दिया है उसी नग्ह में स्टील बाबोरिटी बाफ इंडिया का बेयरमन भी टाटा को बना दें लेकिन टिसको का भी भाप राष्ट्रीयकरण कर दे। यह बहुत ही मुनामिब बात होगी। व्यक्तिगत दुश्मनी के भाभार पर मैं यह बात कह रहा हू,—भाप ऐमा न माने।

प्राप देखें कि कुछ दिन पहले प्रधान मंत्री न कहा था कि कलकत्ता में भाषण देते हुये कि एक बहुत बड़ें करोड़पति ने मुझे धमकी दी है कि उनार प्रगण हमने मुक्दमा मही हटाया तो बहु हमारे लिए बिहार में मुसीबत में डाल देगे। हम जानते ही है कि बिहार में उपद्रव हुये हैं। उम करोड़पति का नाम नहीं लिया था उन्होंने लेकिन मैं ले पहा हू। बिहार में उपद्रवों के पीछे उसका हाथ था। क्या मालवीय जी तथा भारत मरकार को डम बात का पना नहीं है ? श्री गम नाथ गोयनका ने क्या यह धमकी नहीं दी कि बिहार के बाद उत्तर प्रदेश में भी उपद्रव करा...

MR CHAIRMAN: The hon member might stop here and resume his speech tomorrow

The House stands adjourned to meet again at 11 A.M. tomorrow.

18 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday August 30, 1974/Bhadra 8, 1896 (Saka).